

REVISED**

ITEM NOS.1501+1502

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 15336-15337/2021

[Arising out of impugned final judgment and order dated 08-08-2019 in OSA Nos. 59/2015 and 181/2015 passed by the High Court of Judicature at Madras]

GAYATRI BALASAMY

Petitioner(s)

VERSUS

M/S. ISG NOVASOFT TECHNOLOGIES LIMITED

Respondent(s)

(IA No. 100004/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 11584/2024 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 139626/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 85689/2024 - INTERVENTION APPLICATION, IA No. 248130/2024 - INTERVENTION APPLICATION, IA No. 176319/2024 - INTERVENTION APPLICATION, IA No. 100714/2024 - INTERVENTION APPLICATION, IA No. 100655/2024 - INTERVENTION APPLICATION, IA No. 100523/2024 - INTERVENTION APPLICATION, IA No. 11583/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 139625/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 9364/2025 - INTERVENTION APPLICATION and IA No. 9401/2025 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 21301/2024 (XIV)
(IA No. 286915/2024 - STAY APPLICATION)

SLP(C) No. 17941/2019 (XIV)

SLP(C) No. 7973/2022 (XI-A)
(IA No. 128468/2022 - EARLY HEARING APPLICATION and IA No. 63701/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 4961-4962/2024 (XII)
(FOR ADMISSION)

Diary No. 7789/2024 (XIV)
(IA No.176896/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176897/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

SLP(C) Nos. 18656-18663/2024 (IX)

(FOR ADMISSION and I.R. and IA No.184210/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Civil Appeal No. 8183/2016

Civil Appeal No. 8184/2016

Date : 30-04-2025 These matters were called on for pronouncement of judgment today.

For Petitioner(s) :

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Mr. Ajay Sharma, Adv.
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Ms. Soloni Paliwal, Adv.
Mr. Harsh Khabar, Adv.
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Ms. Anushruti, Adv.

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Mr. Dushyant Kishna Kaul, Adv.
Ms. Rupam Jha, Adv.
Ms. Medhavi Bhatia, Adv.
Mr. Maniesh Gandhi, Adv.
Mr. Naveen Richard, Adv.

Delay in refiling SLP(C) Diary No. 7789/2024 is condoned.

Leave granted in the special leave petitions.

Hon'ble The Chief Justice pronounced the judgment on behalf of His Lordship, Hon'ble Mr. Justice B.R. Gavai, Hon'ble Mr. Justice Sanjay Kumar and Hon'ble Mr. Justice Augustine George Masih.

Hon'ble Mr. Justice K.V. Viswanathan pronounced a separate and partly-dissenting judgment.

The Reference/Questions of law framed in *Gayatri Balasamy v. ISG Novasoft Technologies Limited*¹ are answered in terms of the signed reportable judgments.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Two signed reportable judgments are placed on the file)

** Revised on the directions of Hon'ble Court upon mentioning made by Mr. Darius J. Khambata, learned Senior Counsel.

ITEM NOS.1501+1502

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 15336-15337/2021

[Arising out of impugned final judgment and order dated 08-08-2019 in OSA Nos. 59/2015 and 181/2015 passed by the High Court of Judicature at Madras]

GAYATRI BALASAMY

Petitioner(s)

VERSUS

M/S. ISG NOVASOFT TECHNOLOGIES LIMITED

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(IA No. 100004/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 11584/2024 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 139626/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 85689/2024 - INTERVENTION APPLICATION, IA No. 248130/2024 - INTERVENTION APPLICATION, IA No. 176319/2024 - INTERVENTION APPLICATION, IA No. 100714/2024 - INTERVENTION APPLICATION, IA No. 100655/2024 - INTERVENTION APPLICATION, IA No. 100523/2024 - INTERVENTION APPLICATION, IA No. 11583/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 139625/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

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SLP(C) No. 21301/2024 (XIV)
(IA No. 286915/2024 - STAY APPLICATION)

SLP(C) No. 17941/2019 (XIV)

SLP(C) No. 7973/2022 (XI-A)
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(FOR ADMISSION and I.R. and IA No.184210/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Civil Appeal No. 8183/2016

Civil Appeal No. 8184/2016

Date : 30-04-2025 These matters were called on for pronouncement of judgment today.

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Delay in refiling SLP(C) Diary No. 7789/2024 is condoned.

Leave granted in the special leave petitions.

Hon'ble The Chief Justice pronounced the judgment on behalf of His Lordship, Hon'ble Mr. Justice B.R. Gavai, Hon'ble Mr. Justice Sanjay Kumar and Hon'ble Mr. Justice Augustine George Masih.

Hon'ble Mr. Justice K.V. Viswanathan pronounced a separate and partly-dissenting judgment.

The Reference/Questions of law framed in *Gayatri Balasamy v. ISG Novasoft Technologies Limited*² are answered in terms of the signed reportable judgments.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Two signed reportable judgments are placed on the file)